CENTRAL ADMINISTRATIVE TRIBUNAL ERNAKULAM BENCH

OA No. 592/95

Monday, this the 12th day of June, 1995

CORAM

HON'BLE MR JUSTICE CHETTUR SANKARAN NAIR, VICE CHAIRMAN HON'BLE MR PV VENKATAKRISHNAN, ADMINISTRATIVE MEMBER

V Gangadharan, Section Supervisor (Retd), Office of the General Manager, Telecom, Thiruvananthapuram residing at Jayanilayam, Kalady, Karamana PO, Thiruvananthapuram.

....Applicant

By Advocate Shri G Sasidharan Chempazhathiyil.

vs.

- 1. General Manager, Telecom District Thiruvananthapuram.
- 2. Chief General Manager, Telecom, Kerala Circle, Thiruvananthapuram.
- Director General, Telecom Department, New Delhi.

....Respondents

By Shri TPM Ibrahim Khan, Senior Central Govt Standing Counsel.

ORDER

CHETTUR SANKARAN NAIR (J), VICE CHAIRMAN

The 78 year old applicant, almost two decades after his retirement, approached this Tribunal with OA 760/92 challenging three orders restricting the pay and allowances payable to him. On 5.11.93, the Original Application was allowed and we directed respondents to quantify and pay applicant the amounts due to him within six months. Since that was not done, applicant moved this Tribunal with CPC 168/94. We referred to the directions in the earlier order, reminded respondents of their obligations and left the matter at that.

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Even now, the amount has not been paid, not even the interest.

That made applicant, who is said to be bed-ridden, to come here again to get a direction to pay the interest due to him.

- 2. Respondents have not filed a reply statement nor has any serious contention been raised in the argument.
- 3. We think, we should issue a further direction in the interest of justice and we direct respondents to pay whatever amount is due in terms of Al order on or before 30.9.95.
- 4. We allow the application and direct respondents to pay the interest due till date, on or before 31.10.95 and to pay remaining interest on or before 31.12.95.
- 5. Considering the fact that applicant had been put to the need of moving this Tribunal a third time and considering the obdurate attitude taken by respondents, we direct respondents to pay Rs.5000.00 (Five Thousand) as costs to applicant. Costs will be paid by second respondent within thirty days from today.
- 6. The Registry will forward a copy of this order to second respondent, who in turn, will apprise the other respondents of the orders. Senior Central Government Standing Counsel will communicate this order by FAX to the appropriate authority/respondent.

Dated the 12th June, 1995.

Otenhalaknishnen PV VENKATÄKRISHNAN ADMINISTRATIVE MEMBER

CHETTUR SANKARAN NAIR (J) VICE CHAIRMAN

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<u>List of Annexure</u>

1. Annexure-A1: True copy of the Judgement of this Hon'ble Tribunal in OA 760/92 dt. 5.11.1993